YOGYA ENTERPRISES LIMITED

("YOGYA" / "YEL"/"TARGET COMPANY"/"TC")

Registered Office: 203, Gupta Arcade, Shrestha Vihar, Delhi-110 092, Phone No. +91-11-4376 3300 Email: md@yogya.co.in Website: www.yogya.co.in

Recommendations of the Committee of Independent Directors (IDC) on the Open Offer to the Shareholders of Yogya Enterprises Limited ("YEL" or the "Target Company") under regulation 26 (7) of the SEBI (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 and subsequent amendments thereto ("SEBI (SAST) Regulations")

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Date	27.08.2019
Name of the Target Company	Yogya Enterprises Limited
Details of the Offer pertaining to Target	
Company	26.00 % of the total equity and voting share capital of the Target Company, to be
	acquired by the Acquirer, at a price of ₹ 22 per Equity share payable in cash in
	terms of Regulation 3(1) and Regulation 4 of the SEBI (SAST) Regulations, 2011.
Name(s) of the Acquirers and PAC with the	Mr. Yatin Bhupendra Shah (hereinafter referred to as "the Acquirer")
Acquirers	M/s. IG Financial Services India Private Limited (hereinafter referred to as "the PAC")
Name of the Manager to the offer	Navigant Corporate Advisors Limited
Members of the Committee of Independent	Chairman: Mr. Aditya Mehra
Directors ("IDC")	Member: Mr. Kiran Vitthal Bhogate
IDC Member's relationship with the Target	IDC Members are the Independent Directors of the Target Company. Neither
Company (Director, Equity shares owned, any	Chairman nor Member of IDC holds any equity shares in the Target Company.
other contract / relationship), if any	None of them have entered into any other contract or have other relationship
<u> </u>	with the Target Company.
Trading in the Equity shares/other securities of	No trading has been done by the IDC Members in the equity shares/ other securities of
the Target Company by IDC Members	the Target Company since their appointment.
IDC Member's relationship with the acquirers (Director, Equity shares owned, any other	None of the IDC Members have any relationship with the Acquirer.
contract / relationship), if any.	Notice of the IDG Members have any relationship with the Acquire.
Trading in the Equity shares/other securities of	
the acquirers by IDC Members	Not Applicable
Recommendation on the Open offer, as to	The IDC Members believes that the Open Offer is fair and reasonable.
whether the offer, is or is not, fair and reasonable	However, the shareholders should independently evaluate the Offer and take
	informed decision in the matter.
Summary of reasons for recommendation	IDC recommends acceptance of the Open offer made by the Acquirer as the
	Offer price of ₹ 22 per fully paid up equity share is fair and reasonable based
	on the following reasons:
	The Offer price appears to be reasonable considering that there is no major business activities in the Target Company.
	2. The offer price of ₹ 22 per fully paid up equity share offered by the Acquirer
	is more than price paid by Acquirer in SPA to Sellers.
	3. The equity shares of the Target Company is frequently traded shares within
	the meaning of explanation provided in Regulation 2(j) of SEBI (SAST)
	Regulations, 2011.
	4. The offer price of ₹ 22 per fully paid up equity share offered by the Acquirer
	is higher than the volume-weighted average market price of shares for a period of sixty trading days immediately preceding the date of the public
	announcement.
	Keeping in view above facts IDC is of opinion that Open Offer price is fair and
	reasonable and is in accordance with the relevant regulations prescribed in the
	Takeover Code and prima facie appear to be justified.
Details of Independent Advisors, if any.	None
Any other matter to be highlighted	No
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To the best of our knowledge and belief, after making proper enquiry, the information contained in or accompanying this statement is, in all material respect, true and correct and not misleading, whether by omission of any information or otherwise, and includes all the information required to be disclosed by the Taroet Company under the SEBI (SAST) Regulations.

Capitalized terms used in this announcement, but not defined, shall have the same meaning assigned to them in the PA, DPS and LOF.

Place: Delhi

Date: 27.08.2019

For Yogya Enterprises Limited Sd/-

Aditya Mehra

Chairman-Committee of Independent Directors

DIN: 06750294